zITEM NO.2 COURT NO.4 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3660/2007
(From the judgement and order dated 29/11/2006 in WP No. 156/1999 of The HIGH COURT OF BOMBAY AT PANAJI)

CELINA COELHO PEREIRA & ORS. Petitioner(s)

VERSUS

ULHAS MAHABALESHWAR KHOLKAR & ORS. Respondent(s)

(With appln(s) for PERMISSION TO URGE ADDL. GROUNDS)
(For Final Disposal)

Date: 03/09/2009 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. Ranjit Kumar, Sr.Adv.
Ms. Binu Tamta,Adv.
Mr. Prashant Shukla, Adv.

For Respondent(s) Mr. Surendra Desai, Sr.Adv.
Mr. Prashant Kumar, Adv.
Ms. Triveni Poteker, Adv.
Mr. Jitendra Mahapatra, Adv.
Mr. Amit Singh, Adv.
Mr. Amarjit Singh Bedi,Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Ranjit Kumar, learned senior counsel appearing for the petitioners, commenced his arguments at 2.20 P.M. And concluded at 3.30 P.M. Thereafter, Mr. Surendra Desai, learned senior counsel appearing for the respondents, submitted his arguments till the Court rose for the day, leaving the matter as part-heard. List as part-heard on 9th September, 2009.

(A.D. Sharma) (Phoolan Wati Arora)
Court Master Court Master